

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 31/AM12
HELD ON 02.11.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 31/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 02.11.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Ms. S. Latha, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S. Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 30/AM12 held on 26.10.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-146	GARDEN SILK MILLS LTD.	Status: Closed
NC No.: 31/AM12 Dated: 02.11.2011	HQ F. No. 01/87/162/00078/AM12/DES-VII	

Request: **Modification in the Standard Input-Output Norms (SION)**

appearing at H-207.

Decision: The Committee considered the request of firm in light of written comments furnished by D/o C&PC vide OM No. 46011/107/2005-PC.II dated 14.10.2011 and it was observed that the present request is from one manufacturer/exporter for amendment in the existing SION and not with the representative data from all manufacturer / exporters of Polyester Chips (Textile Grade) PTA Route through the concerned Export Promotion Council(EPC). The Committee decided to call for the data from the concerned EPC and close the case. The case will further be considered on the basis of data available from EPC.

Case No. A-147	BULK LIQUID SOLUTION PVT. LTD.	HQ F. No. 01/87/050/00676/AM07/DES-VII	Status: Deferred
NC No.: 31/AM12 Dated: 02.11.2011	Adv. Lic. No. 0710048196 dated 01.11.2006	RLA F. No. 07/24/040/00496/AM07	

Request: Inclusion of two Import Items left out by Norms Committee.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 04.10.2011.
Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-148	MACRO POLYMERS PVT. LTD.	HQ F. No. 01/87/162/00151/AM12/DES-VII	Status: Approved
NC No.: 31/AM12 Dated: 02.11.2011	Adv. Lic. No. Not Issued yet		

Request: Fixation of adhoc norms for the export product “Alkyd Resin S- 5060 (Resin 80%)” under Para 4.4.2 of HBP Vol. I.

Content

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated

17.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin – S-5060 (80% Resin Content)	1 kg	1. Soya Oil	0.472 kg
		2. Phthalic Anhydride	0.241 kg
		3. Pantaerithritol	0.091 kg
		4. Glycerine	0.046 kg
		5. Mineral Turpentine Oil	0.210 kg

RLA, Ahmedabad may issue the authorization for the above export product.

Case No. A-149	NC No.: 31/AM12 Dated: 02.11.2011	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 30.09.2011. This was followed by reminder on

21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited.

Deferred for three weeks.

Case No. A-150	PYRAMID PLASTICS	Status: Deferred
NC No.: 31/AM12 Dated: 02.11.2011	HQ F. No. 01/87/162/00311/AM11/DES-VII	

Request: Fixation of new Standard Input-Output Norms (SION) for the Export Product ‘Article
made of Thermo Plastics Elastomer (TPE) Grade Injection Moulding”.

Decision: A D/L No. 46011/23/2011-PC.II dated 17.10.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder giving them 15 days time for submission of information.

Deferred for two weeks.

Case No. A-151	IMAGE LABELS PVT. LTD.	HQ F. No. 01/87/050/00613/AM07/DES-VII	Status: <u>Approved</u>
NC No.: 31/AM12 Dated: 02.11.2011	Adv. Lic. No. 0710047815 dated 10.10.2006	RLA F. No. 07/24/040/00340/AM07	

Request: **Fixation of adhoc norms for the export product “Insulators”.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/88/2006-PC.II dated 12.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Sheet Insulators	1 kg	Relevant PVC Resin	1.08 kg/kg content in the export product

It was also decided that this licence had already been expired, hence no fresh import shall be allowed against this licence. This is accounted only for the purpose of regularization and raw material imported should be within the validity period of the licence.

Case No. A-152	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Deferred
NC No.: 31/AM12 Dated: 02.11.2011	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: Amendment in the adhoc norms fixed by Norms Committee and ITC HS Code of **Export Product.**

Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are awaited.
Deferred for two weeks.

ONLINE CASES

Case No.:6/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
HQ File :01/87/050/00085/AM12/	RLA File :04/24/040/00225/AM11/	Lic.No/Date:0410124424	Defer Date:23.11.2011

1		26.05.2011	
	Decision: A copy of application was forwarded to D/o C&PC on 24.06.2011. This was followed by D.O. reminders on 10.08.2011, 25.08.2011, 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.		

2	Case No.:7/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00086/AM12/	RLA File :04/24/040/00226/AM11/	Lic.No/Date:0410124425 26.05.2011	Defer Date:23.11.2011
	Decision: A copy of application was forwarded to D/o C&PC on 24.06.2011. This was followed by D.O. reminders on 10.08.2011, 25.08.2011, 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

Case No.:1/13/87-ALC1/2011		Party Name:PREMIER POLYFILM LTD.		Meet No/Date:31/87-ALC1/2011 02.11.2011		Status: Approved	
HQ File :01/87/050/00080/AM12/		RLA File :05/24/040/00062/AM12/		Lic.No/Date:0510293592 16.06.2011		Defer Date:	
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39181090	63/0- THREE LAYERED PRINTED PVC FLOORING COVERING Thickness of Export Product : (0.35mm - 2mm)	530000.000	K.G	27308647.50	606858.83 US\$	
				Total	27,308,647.50	606,858.83	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)

1	39042110	PVC RESIN	199810.000	K.G	8991450.00	199810.00 US\$	Value & Qty
2	29173920	PATHALATE PLASTICIZER (DOP)	106000.000	K.G	6360000.00	141333.33 US\$	Value & Qty
3	28230010	TITANIUM DIOXIDE/PIGMENT	9540.000	K.G	1144800.00	25440.00 US\$	Value & Qty
4	38122010	PVC STABILIZER	6360.000	K.G	572400.00	12720.00 US\$	Value & Qty
5	39219029	PVC FLOORING/SHEET SCRAP/OFF CUTS(PRE CONSUMER INDUSTRIAL SCRAP)	222600.000	K.G	6678000.00	148400.00 US\$	Value & Qty
				Total	23,746,650.00	527,703.33	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/263/2004-PC.II dated 14.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Three Layered Printed PVC Flooring Covering (Thickness 0.35mm-2mm)	530000 kg	1. PVC Resin	199810 kg
		2. Phthalate Plasticizer (DOP)	106000 kg
		3. Titanium Dioxide/Pigment	9540 kg
		4. PVC Stabilizer	6360 kg
		5. PVC Flooring Scrap	222600 kg

Note: The import of PVC Flooring Scrap (pre consumer industrial scrap) will be governed by conditions laid down in Notification No. 24 (RE-2006)/2004-2009 dated 26.07.2006 and minor amendment vide Notification No. 54 (RE-2008)/2004-2009 dated 05.11.2008. The imported PVC Flooring Scrap (pre consumer industrial scrap) will be used only for the manufacture of Three Layered Printed PVC Flooring Covering.

PVC flooring scrap (scrap denotes industrial trimmings and rejects only) with the following specifications shall be permitted for imports:

- (i) The PVC Flooring Scrap shall consist of thoroughly blended composition of thermoplastic binder, fillers and pigments. The thermoplastic binder shall consist substantially of one or both of the following namely (a) Vinyl Chloride polymer and (b) Vinyl Chloride co-polymer.
- (ii) The density shall be ≥ 1.3 .
- (iii) Ash content shall be < 21 to 30% .
- (iv) The product manufactured from scrap shall conform to IS 14535: 1998-Recycled plastics manufacture of products – design, and
- (v) Recycling shall be in accordance with IS 14534: 1998-Guidelines for recycling of plastic.
- (vi) Final Waste PVC scrap (i.e. unconverted to floor coverings etc.) shall not exceed 5% of the quantity imported and shall be disposed of in landfills.

All imports shall also be subject to the following conditions:

- (i) Only industrial, trimmings and rejects of PVC flooring scrap shall be allowed to be imported.
- (ii) Post consumer PVC flooring scrap and waste shall not be allowed to be imported.
- (iii) Imports shall only be allowed to actual users.
- (iv) The concerned Pollution Control Boards/Pollution Control Committees shall monitor the use of PVC scrap imported by the units.
- (v) The units/PVC scrap users shall file a return of imports made during a calendar year to concerned PCB/PCCs; and
- (vi) The product so manufactured should meet the BIS specifications IS 3462, 1986 for unbacked flexible PVC floorings.

It was also decided that this may also be put up to DG for information.

Case No.:2/13/87-ALC1/2011	Party Name:RMG POLYVINYL INDIA LTD.	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
HQ File :01/87/050/00081/AM12/	RLA File :05/24/040/00064/AM12/	Lic.No/Date:0510293595 16.06.2011	Defer Date:23.11.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.09.2011. Comments of D/o C&PC are still awaited.

5	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:23.11.2011
	Decision: A Deficiency letter was issued to firm on 21.09.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

6	Case No.:11/14/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00100/AM12/	RLA File :04/24/040/00091/AM12/	Lic.No/Date:0410125321 27.06.2011	Defer Date:23.11.2011
	Decision: A copy of application was forwarded to D/o C&PC on 08.07.2011. This was followed by D.O. reminders on 10.08.2011, 25.08.2011, 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

7	Case No.:1/23/87-ALC1/2011	Party Name:ELKAY CHEMICALS PVT.LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00187/AM12/	RLA File :31/24/040/00216/AM11/	Lic.No/Date:3110049143 11.07.2011	Defer Date:23.11.2011
	Decision: A D/L No. 46011/87/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 21.10.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to give another reminder to firm giving them 15 days time for submission of information.			

8	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:23.11.2011
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder giving them 15 days time for submission of information.			

9	Case No.:9/25/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Approved
	HQ File :01/87/050/00207/AM12/	RLA File :08/24/040/00095/AM12/	Lic.No/Date:0810101642 20.07.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	62/0- Alkyd Resin C 1031 (70% Resin content)	80000.000	K.G	6480000.00	144000.00 US\$
				Total	6,480,000.00	144,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29159090	Lauric Acid	16320.000	K.G	1620000.00	36000.00 US\$	Qty
2	29173500	Phthalic Anhydride	27280.000	K.G	1710000.00	38000.00 US\$	Qty
3	29054500	Glycerine	18720.000	K.G	675000.00	15000.00 US\$	Qty

4	29023000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B. & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	25680.000	K.G	1530000.00	34000.00 US\$	Qty
				Total	5,535,000.00	123,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 17.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1031 (70% Resin Content)	1 kg	1. Lauric Acid	0.204 kg
		2. Phthalic Anhydride	0.341 kg
		3. Glycerine	0.234 kg
		4. Toluene	0.315 kg

10	Case No.:12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:23.11.2011
	Decision: A Deficiency letter was issued to firm on 21.10.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

11	Case No.:2/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00167/AM12/	RLA File :07/24/040/00133/AM12/	Lic.No/Date:0710080860 25.07.2011	Defer Date:23.11.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.

12	Case No.:3/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00168/AM12/	RLA File :07/24/040/00134/AM12/	Lic.No/Date:0710080854 25.07.2011	Defer Date:23.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

13	Case No.:4/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00169/AM12/	RLA File :07/24/040/00138/AM12/	Lic.No/Date:0710080855 25.07.2011	Defer Date:23.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

14	Case No.:5/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00170/AM12/	RLA File :07/24/040/00139/AM12/	Lic.No/Date:0710080856 25.07.2011	Defer Date:23.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

15	Case No.:8/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00178/AM12/	RLA File :07/24/040/00132/AM12/	Lic.No/Date:0710080859 25.07.2011	Defer Date:23.11.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.

16	Case No.:9/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00179/AM12/	RLA File :07/24/040/00135/AM12/	Lic.No/Date:0710080858 25.07.2011	Defer Date:23.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

17	Case No.:10/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00180/AM12/	RLA File :07/24/040/00137/AM12/	Lic.No/Date:0710080857 25.07.2011	Defer Date:23.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

18	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:23.11.2011
	Decision: A copy of application was forwarded to D/o C&PC on 09.08.2011. This was followed by D.O. reminders on 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

	Case No.:1/24/84-ALC3/2011	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Approved
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HQ File :01/84/050/00175/AM12/

RLA File :06/24/040/00026/AM12/

Lic.No/Date:0610023224
11.08.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS	1500000.000	K.G	158443925.00	3544610.00 US\$
				Total	158,443,925.00	3,544,610.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	1414875.000	K.G	115878263.00	2546775.00 US\$	Value & Qty
2	39021000	PP GRANULES FOR LAMINATION / COATING	196875.000	K.G	16124062.00	354375.00 US\$	Value & Qty
3	38123000	U.V STABILISER MASTERBATCH (ADDITIVE MASTERBATCH CONTAINING 20% U.V. STABILISER)	28875.000	K.G	5775000.00	126923.00 US\$	Value & Qty
				Total	137,777,325.00	3,028,073.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 18/87-ALC1/2011 dated 05.08.2011, the Committee decided to **approve** the case as **per SION H-97**. However, the Import Item No. 2, that is, PP Granules for lamination / coating allowed as 1.05 kg/kg content in the export product.

Case No.:2/23/87-ALC1/2011

Party Name:ASHLAND INDIA PRIVATE LIMITED

Meet No/Date:31/87-ALC1/2011
02.11.2011**Status:**
Deferred

HQ File :01/87/050/00188/AM12/

RLA File :03/94/040/00205/AM12/

Lic.No/Date:0310650116
24.08.2011Defer
Date:23.11.2011

Decision: A D/L No. 46011/84/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by

reminder from DGFT on 21.10.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving them 15 days time for submission of information.

21	Case No.:3/23/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00189/AM12/	RLA File :03/94/040/00402/AM12/	Lic.No/Date:0310650121 24.08.2011	Defer Date:23.11.2011
	Decision: A D/L No. 46011/84/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 21.10.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving them 15 days time for submission of information.			

22	Case No.:1/28/87-ALC1/2011	Party Name:POLYSIL IRRIGATION SYSTEMS PVT. LTD.	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00226/AM12/	RLA File :03/95/040/00258/AM12/	Lic.No/Date:0310650131 24.08.2011	Defer Date:16.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 10.10.2011. Comments of D/o C&PC are awaited.			

23	Case No.:6/27/87-ALC1/2011	Party Name:VIJESH N SAIGAL.MR	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00219/AM12/	RLA File :07/24/040/00201/AM12/	Lic.No/Date:0710081752 25.08.2011	Defer Date:16.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

24	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date: 23.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are awaited.			

25	Case No.:10/25/87-ALC1/2011	Party Name:SUN PLAST	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00208/AM12/	RLA File :03/95/040/00470/AM12/	Lic.No/Date:0310653515 14.09.2011	Defer Date:16.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. However, Technical Representative of D/o C&PC informed Committee that they still have not received the copy of application. Hence, it was decided to again forward a copy of application to D/o C&PC.			

26	Case No.:2/31/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:31/87-ALC1/2011 02.11.2011	Status: Deferred
	HQ File :01/87/050/00237/AM12/	RLA File :32/24/040/00030/AM12/	Lic.No/Date:3210049870 14.09.2011	Defer Date: 23.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
